

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this Tuesday, the 15th day of September, 2021

Original Application No. 330/00699/2021

Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Trigun Ranjan Aich son of Late Harendra Nath Aich, a/a 62 years, Resident of 342/6, Babu Purwa Colony, Kidwai Nagar, Kanpur Nagar.

. . .Applicant

By Advocate : Shri Satyam Pandey

V E R S U S

1. Union of India Through General Manager, North Central Railway having Head Office at Allahabad.
2. Senior Divisional Personnel Officer, Allahabad Division, North Central Railway, Allahabad.
3. Senior Divisional Electrical Engineer, Armature Workshop, North Central Railway, Fajalganj, Kanpur.
4. Senior Divisional Electrical Engineer/RS, North Central Railway, Kanpur.

. . .Respondents

By Adv: Shri Shesh Mani Mishra

O R D E R

By Hon'ble Ms. Pratima K Gupta, Member (Judicial)

Shri K.M. Tripathi holding brief of Shri Satyam Pandey, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents are present.

2. Heard learned counsel for the parties on admission and perused the record.
3. Learned counsel for the applicant submits that his grievance may be redressed if a direction is issued to the respondents to consider and decide

the representation dated 13.03.2021 (Annexure-A-4) of the applicant by a reasoned and speaking order within a stipulated period of time.

4. Learned counsel for the respondents has vehemently opposed the prayer of the applicant.

5. However, in view of the limited prayer made by learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to respondent No.4 to consider and decide the representation dated 13.03.2021 (Annexure-A-4) of the applicant by passing a reasoned and speaking within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

7. There shall be no order as to costs.

(Pratima K Gupta)
Member(Judicial)

RKM/